

### सरकारी उपक्रमों के कर्मचारी

८२७. श्री म० ला० द्विवेदी: क्या कम और रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकारी क्षेत्र के उपक्रमों में कर्मचारियों को क्या क्या कल्याण सुविधायें उपलब्ध हैं; और

(ख) इस सम्बन्ध में एकत्र की गयी जानकारी पर क्या कार्यवाही की गयी है ?

श्री रोजगार तथा योजना मंत्री के सभा-सचिव (श्री ल० ना० मिश्र) : (क) और (ख) कानून के अधीन जिन कल्याण सुविधाओं की व्यवस्था है, वे सरकारी क्षेत्र के उपक्रमों में प्राप्त हैं। कुछ एक अन्य सुविधायें; जैसे आवास, चिकित्सा, शिक्षा, मनोरंजन और सांस्कृतिक जो कि कानून में नहीं दी गई है, भी कुछ उपक्रमों में प्राप्त है। सरकारी उपक्रमों में कल्याण कार्य सम्बन्धी ठोस स्तरों को निर्धारित करने और उनके अनुसार कल्याण सुविधायें देने के सवाल पर दो विभागीय समितियाँ जो कि इस काम के लिये बनाई गई हैं, विचार कर रही हैं।

### अशोक होटल

८२८. श्री म० ला० द्विवेदी: क्या निर्माण, आवास और संभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जामनगर के महामहिम जाम साहेब और श्री हरबंस लाल चड्ढा का अशोक होटल के प्रबन्ध से अब भी किसी रूप में कोई सम्बन्ध है; और

(ख) यदि हाँ, तो क्या ?

निर्माण, आवास और संभरण मंत्री (श्री क० ल० देहूरी) : (क) और (ख) श्री हरबंस लाल चड्ढा ने अपने तमाम हिस्से महामहिम जामनगर के जाम साहेब को बेच दिये हैं

और अब वह किसी भी रूप में अशोक होटल के प्रबन्ध में सम्बन्ध नहीं रखते हैं। महामहिम जाम साहेब ने कम्पनी के निदेशक बोर्ड में अपना एक निदेशक नियुक्त किया है।

### Cottage Industries in Tripura

829. Shri Bangshi Thakur: Will the Minister of Commerce and Industry be pleased to state:

(a) what are the small-scale or village or Cottage Industries established in Tripura during the last three years;

(b) the number of the persons engaged in those industries; and

(c) the amount allocated for these industries during the same period?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) A list is attached. [See Appendix IV annexure No. 28.]

(b) Information is not available.

(c) Information is being collected and will be laid on the Table of the House in due course.

### India Electric Works Limited, Calcutta

830. Shri Halder: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have received any report relating to the working of the India Electric Works Limited, Calcutta (West Bengal); and

(b) if so, whether Government contemplate any inquiry under Section 15 of the Industries (Development and Regulation) Act, 1951?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) Two representations were received by Government during 1956 and 1957 from the India Electric Works Employees' Association and the India Electric Works (India Fan) Workers' Union respectively.

(b) The representations generally contained allegations regarding unsatisfactory and inefficient management of the firm. The allegations were examined by the Government and it was considered that the facts revealed did not warrant action under the Industries (Development & Regulation) Act, 1951. The petitioners were informed accordingly. In these circumstances, Government do not contemplate any inquiry under Section 15 of the Industries (Development & Regulation) Act, 1951.

**India Electric Works Limited,  
Calcutta**

**831. Shri Halder:** Will the Minister of Labour and Employment be pleased to state:

(a) the steps taken to safeguard the Provident Fund money of the employees of the India Electric Works Limited, Calcutta;

(b) whether Government are considering any proposal to invoke Section 3 of the Employees Provident Fund Act, 1952 to cover those employees of this concern who are not covered at present under the Employees Provident Fund Scheme; and

(c) if so, by what time these persons will be covered?

**The Parliamentary Secretary to the Minister of Labour and Employment (Shri L. N. Mishra):** (a) Recovery proceedings for realising the provident fund dues amounting to about Rs. 11 lakhs as arrears of land revenue, are in progress. Prosecution has also been launched against the Company for non-payment of these dues.

(b) Government have decided to keep the matter in abeyance till the recovery proceedings stated against (a) have been completed and the amount realised from the Company.

(c) Does not arise.

**Films**

**832. Shri Ram Krishan:** Will the Minister of Information and Broadcasting be pleased to state:

(a) the total number of films produced in India during 1957-58; and

(b) the total number of films given 'U' certificate during the same period?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) There is no control on the production of films in India. It is, therefore, not possible to furnish precise information about the number of films produced in a particular year. However, in the calendar year 1957, the total number of films produced in India and certified for public exhibition by the Central Board of Film Censors under the Cinematograph Act, 1952 was:

35 mm	
Feature. films	.. 292
Shorts over 2,000 ft. in length	.. 41
Shorts 2000 ft and below in length	.. 516
16 mm	
Shorts above 800 ft. in length.	7
Shorts 800 ft and below in length	.. 24
Total	880

10 feature films and one trailer were refused certificates of public exhibition by the Board.

(b) 873.

**Sewing Machines**

**883. Shri Ram Krishan:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether India has become self-sufficient in manufacturing of sewing machines;

(b) if not, the total number of sewing machines imported during 1957-58 so far; and